

(c) Rs. 3.04 crore has been released to Himachal Pradesh as 1st installment of Additional Central Assistance (ACA) out of total approved ACA of Rs.6.08 crore.

(d) and (e) Yes, request has been received for release of 2nd installment of Admissible Central Assistance (ACA). The ACA was sanctioned subject to carrying out of certain reforms in urban transport sector like setting up dedicated Urban Transport Fund at city as well as State level, waiver/reimbursement of State and ULB taxes, incorporation of special purpose vehicle (SPV), formulation of parking, advertisement, transport oriented development policy etc. The proposal of the Himachal Pradesh Government is pending consideration because the Government of Himachal Pradesh is yet to indicate requisite progress in respect of reforms in the field of Urban Transport.

#### **Funds for urban infrastructure development in Delhi**

2264. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

SHRIMATI KUSUM RAI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the funds allocated to his Ministry for urban infrastructure development in Delhi in view of Commonwealth Games 2010, till date, category-wise, such as slum development, VIP area development, NDMC area development etc.; and

(b) the details of funds utilized so far, category-wise, till-date?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Rs. 827.85 crore has been allocated to the Ministry of Urban Development in connection with Commonwealth Games, 2010 (CWG-2010) for releasing to Delhi Development Authority (DDA) to develop Games Village, and other Competition and Training Venues. Apart from this, an amount of Rs.73.5 crore has been allocated for Installation of Security System (ISS) in the venues being developed by DDA. No fund has been allocated to this Ministry in connection with CWG-2010 for developing slum area, VIP area and NDMC area etc.

(b) So far an amount of Rs.724.45 crore has been released to DDA (Rs.652.25 crore for infrastructure development and Rs.72.2 crore for ISS). DDA has informed that an amount of Rs.588.77 crore has been utilized for infrastructure development and Rs.38.36 crore has been released for undertaking the ISS.

#### **Regulatory guidelines for project finance institutions**

2265. SHRI NAND KISHORE YADAV:

SHRI KAMAL AKHTAR:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to refer to reply to Unstarred Question 342 given in the Rajya Sabha on 25th February, 2010 and state:

(a) whether Government proposes to set up some regulatory guidelines so that project finance institutions like HUDCO duly check the papers of such companies before lending project finance;

(b) whether Government is aware that the above company owes huge interest penalties and payments to SIDCUL, Uttarakhand despite having taken a huge loan from HUDCO for acquisition of land in 2008;

(c) if so, whether Government have made any enquiry into the diversion of funds by ASSOTECH-SUPERTECH (JV); and

(d) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) :

(a) National Housing Bank (NHB) is regulator of Housing Finance Companies (HFCs) in the country and issues guidelines from time to time. As informed by NHB primary lending institutions viz. banks and HFCs like Housing and Urban Development Corporation Ltd. (HUDCO) formulate their lending norms including legal documentation, appraisal, guidelines etc. for checking documents or security to be obtained by the lending institutions while sanctioning or granting project finance.

(b) As reported by State Infrastructure and Industrial Development Corporation of Uttarakhand Ltd. (SIDCUL), M/s Assotech Supertech owes Rs. 37,30,02,077/- to SIDCUL against land premium and is defaulting in payment of Rs. 14,05,13,133/- and interest of Rs. 2,60,93,588/- as on 31.3.2010.

(c) No enquiry has been made by Ministry of Housing and Urban Poverty Alleviation in the matter so far.

(d) HUDCO has reported that it had sanctioned the loan as per its guidelines.

#### **Diversion of funds by ASSOTECH-SUPERTECH**

2266. SHRI NAND KISHORE YADAV:

SHRI MANGALA KISAN:

SHRI KAMAL AKHTAR:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to refer to reply to Unstarred Question 342 given in the Rajya Sabha on 25th February, 2010 and state:

(a) whether any discrepancy was found in the sizes of flats actually constructed and the exaggerated sizes submitted to HUDCO for obtaining the term loan on 30th January, 2008;

(b) whether Government is aware that the above company owed huge interest penalties and payments to SIDCUL despite having taken a huge loan from HUDCO for acquisition of land in 2008;

(c) if so, whether Government have made any enquiry into the diversion of funds by ASSOTECH-SUPERTECH (JV);